

Rep. by Act 52 of 1964, S. 2 & Sch. I (w.c.f. 29.12.64)

**THE DELHI MUNICIPAL CORPORATION (AMEND-
MENT) ACT, 1961**

No. 42 OF 1961

[12th September, 1961]

**An Act further to amend the Delhi Municipal Corporation Act,
1957.**

BE it enacted by Parliament in the Twelfth Year of the Republic
of India as follows:—

- Short title.** 1. This Act may be called the Delhi Municipal Corporation (Amendment) Act, 1961.
- Amendment of section 2.** 2. In section 2 of the Delhi Municipal Corporation Act, 1957 66 of 1957. (hereinafter referred to as the principal Act), in clause (48), after the word "made", the words "by the Corporation" shall be inserted.
- Substitution of new section for section 5.** 3. (1) For section 5 of the principal Act, the following section shall be substituted, namely:—
- Delimitation of wards.**
- "5. (1) For the purposes of election of councillors, Delhi shall be divided into single-member wards.
- (2) The Central Government shall, by order in the Official Gazette, determine,—
- (a) the number of wards; |
- (b) the extent of each ward; and
- (c) the wards in which seats shall be reserved for the Scheduled Castes." |
- (2) The provisions of section 5 of the principal Act as substituted by sub-section (1) of this section shall not apply in relation to any election to fill a casual vacancy occurring in the office of a councillor at any time before the general election of councillors to be held next after the commencement of this Act.

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4. In section 10 of the principal Act, sub-section (2) shall be omitted. Amendment
of section 10.

5. In section 31 of the principal Act, in sub-section (1), after item (h), the following item shall be inserted, namely:— Amendment
of section 31.

“(hh) the requisitioning of premises, vehicles, vessels or animals, payment of compensation in connection with such requisitioning, eviction from requisitioned premises and release of premises from requisition;”.

6. In section 38 of the principal Act, for the word “Secretary”, in both the places where it occurs, the words “Municipal Secretary” shall be substituted. Amendment
of section 38.

7. In section 113 of the principal Act, in sub-section (2), in clause (d), for the words “or sale”, the words “sale or supply” shall be substituted. Amendment
of section
113.

8. Section 119 of the principal Act shall be re-numbered as sub-section (1) of that section and— Amendment
of section
119.

(a) in that sub-section as so re-numbered, in the proviso for the words “in this section”, the words “in this sub-section” shall be substituted;

(b) after that sub-section as so re-numbered, the following sub-section shall be inserted, namely:—

“(2) Where the possession of any land or building, being property of the Union, has been delivered in pursuance of section 20 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954 to a displaced person or any association of displaced persons, whether incorporated or not, or to any other person (hereafter in this sub-section and the proviso to sub-section (1) of section 120 referred to as the transferee), the property taxes specified in section 114 shall be leviable and shall be deemed to have been leviable in respect of such land or building with effect from the 7th day of April, 1958 or the date on which possession thereof has been delivered to the transferee, whichever is later, and such property taxes shall, notwithstanding anything contained in the proviso to sub-section (1) of section 126 or any other provision of this Act, be recoverable with effect from that day or date, as the case may be.”.

Amendment of section 120. 9. In section 120 of the principal Act, in sub-section (1), the following proviso shall be inserted at the end, namely:—

“Provided that the property taxes in respect of land or building, being property of the Union, possession of which has been delivered in pursuance of section 20 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, shall be primarily 44 of 1954. leviable upon the transferee.”

Amendment of section 124. 10. In section 124 of the principal Act,—

(a) in sub-section (3),—

(i) the words “and the assessments of property taxes in respect of lands and buildings” shall be omitted;

(ii) for the words “or the assessment is increased”, the words “or the rateable value of any land or building is increased” shall be substituted;

(b) in sub-section (4), for the words “assessment or any other matter”, the words “any other matter” and for the words “assessment or other matter”, the words “or other matter” shall be substituted;

(c) in sub-section (6), for the words “rateable value and assessment”, the words “rateable value” and for the words “rateable values or assessments”, the words “rateable values” shall be substituted.

Amendment of section 125. 11. In section 125 of the principal Act,—

(a) in clause (a), the word “and” occurring at the end shall be omitted;

(b) clause (b) shall be omitted.

Amendment of section 126. 12. In section 126 of the principal Act, in sub-section (1), in the proviso, for the words “in which the amendment is made”, the words “in which the notice under sub-section (2) is given” shall be substituted.

Amendment of section 127. 13. In section 127 of the principal Act, the words “and assessments”, wherever they occur, shall be omitted.

Amendment of section 137. 14. In section 137 of the principal Act, in the second proviso, after clause (c), the following clause shall be inserted, namely:—

“(d) a cow or a she-buffalo kept for milking for domestic use if the cow or the she-buffalo is the only cow or she-buffalo kept by the owner or the person having possession or control

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thereof for such milking and is registered in accordance with bye-laws made in this behalf, so, however, that—

(i) where more cows or, as the case may be, more she-buffaloes than one are kept by several such owners or persons constituting a family, the tax under this section shall be levied in respect of all such cows or all such she-buffaloes,

(ii) where a cow and also a she-buffalo are kept by the owner or the person having the possession or control thereof or by several such owners or persons constituting a family, the tax under this section shall be levied in respect of the cow and the she-buffalo.”

15. For section 164 of the principal Act, the following section shall be substituted, namely:—

Substitution of new section for section 164.

“164. (1) If any building together with land appurtenant thereto has remained vacant and unproductive of rent for sixty or more consecutive days, the Commissioner shall remit or refund, as the case may be, two-thirds of such portion of the scavenging tax, the fire tax and the general tax assessed on the rateable value thereof, as may be proportionate to the number of days during which the said building together with the land appurtenant thereto has remained vacant and unproductive of rent,

Remission or refund of tax.

(2) If any land, not being land appurtenant to a building, has remained vacant and unproductive of rent for sixty or more consecutive days, the Commissioner shall remit or refund, as the case may be, one-half of such portion of the scavenging tax, the fire tax and the general tax assessed on the rateable value thereof, as may be proportionate to the number of days during which the said land has remained vacant and unproductive of rent.

(3) If any land whether appurtenant to a building or not, or any building has remained vacant and unproductive of rent for sixty or more consecutive days, the Commissioner shall remit or refund, as the case may be, such portion of the water tax assessed on the rateable value thereof as may be proportionate to the number of days during which the said land or building has remained vacant and unproductive of rent:

Provided that no remission or refund of the water tax shall be allowed unless an application in such form as may be prescribed by bye-laws made in this behalf has been made to the Commissioner to stop the supply of water to such land or building or unless the Commissioner is satisfied that having regard to

the circumstances of any case such remission or refund should be allowed.”.

Substitution
of new sec-
tion for sec-
tion 343.

16. For section 343 of the principal Act, the following section shall be substituted, namely:—

Order of
demolition
and stoppage
of buildings
and works in
certain cases
and appeal.

“343. (1) Where the erection of any building or execution of any work has been commenced, or is being carried on, or has been completed without or contrary to the sanction referred to in section 336 or in contravention of any condition subject to which such sanction has been accorded or in contravention of any of the provisions of this Act or bye-laws made thereunder, the Commissioner may, in addition to any other action that may be taken under this Act, make an order directing that such erection or work shall be demolished by the person at whose instance the erection or work has been commenced or is being carried on or has been completed, within such period, (not being less than five days and more than fifteen days from the date on which a copy of the order of demolition with a brief statement of the reasons therefor has been delivered to that person) as may be specified in the order of demolition:

Provided that no order of demolition shall be made unless the person has been given by means of a notice served in such manner as the Commissioner may think fit, a reasonable opportunity of showing cause why such order shall not be made:

Provided further that where the erection or work has not been completed, the Commissioner may by the same order or by a separate order, whether made at the time of the issue of the notice under the first proviso or at any other time, direct the person to stop the erection or work until the expiry of the period within which an appeal against the order of demolition, if made, may be preferred under sub-section (2).

(2) Any person aggrieved by an order of the Commissioner made under sub-section (1) may prefer an appeal against the order to the court of the district judge of Delhi within the period specified in the order for the demolition of the erection or work to which it relates.

(3) Where an appeal is preferred under sub-section (2) against an order of demolition, the court of the district judge may stay the enforcement of that order on such terms, if any, and for such period, as it may think fit:

Provided that where the erection of any building or execution of any work has not been completed at the time of the making of the order of demolition, no order staying the enforcement of

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the order of demolition shall be made by the court of the district judge unless security, sufficient in the opinion of the court, has been given by the appellant for not proceeding with such erection or work pending the disposal of the appeal.

(4) Save as provided in this section, no court shall entertain any suit, application or other proceeding for injunction or other relief against the Commissioner to restrain him from taking any action or making any order in pursuance of the provisions of this section.

(5) Every order made by the court of the district judge on appeal and subject only to such order, the order of demolition made by the Commissioner shall be final and conclusive.

(6) Where no appeal has been preferred against an order of demolition made by the Commissioner under sub-section (1) or where an order of demolition made by the Commissioner under that sub-section has been confirmed on appeal, whether with or without variation, the person against whom the order has been made shall comply with the order within the period specified therein, or as the case may be, within the period, if any, fixed by the court of the district judge on appeal and on the failure of the person to comply with the order within such period, the Commissioner may himself cause the erection or the work to which the order relates to be demolished and the expenses of such demolition shall be recoverable from such person as an arrear of tax under this Act."

17. In section 344 of the principal Act, in sub-section (2), for the words "If such order is not complied with forthwith", the words "figures and brackets" "If an order made by the Commissioner under section 343 or under sub-section (1) of this section directing any person to stop the erection of any building or execution of any work is not complied with," shall be substituted. Amendment of section 344.

18. In section 460 of the principal Act, in clause (a), after the word "applications", in both the places where it occurs, the words "election petitions," shall be inserted. Amendment of section 460.

19. In section 479 of the principal Act, for sub-section (2), the following sub-section shall be substituted, namely:— Amendment of section 479.

"(2) Every rule made under this Act shall be laid as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions and if before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any

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modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be, so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule."

Amendment
of section
481.

20. In section 481 of the principal Act, in sub-section (1), under the heading "D. Bye-laws relating to transport services", in item (1), after the words "the issue of passes", the words "to the councillors and aldermen and" shall be inserted and shall be deemed always to have been inserted.

Amendment
of Sixth
Schedule.

21. In the Sixth Schedule to the principal Act, in note 3, for the figures "336", the figures "337" shall be substituted.

Amendment
of Tenth
Schedule.

22. In the Tenth Schedule to the principal Act, under the heading "Class VIII.—Metals and articles made of metals", in item 9, for the word "betal", the word "metal" shall be substituted.

Amendment
of Twelfth
Schedule.

23. In the Twelfth Schedule to the principal Act,—

(a) against section 236, sub-section (2), in the third column, the letters and figures "Rs. 100" shall be inserted and the existing entry in the fourth column shall be omitted;

(b) against section 241, in the third column, the letters and figures "Rs. 50" shall be inserted and the existing entry in the fourth column shall be omitted; and

(c) against section 343, in the second column, the words "or erection of buildings in contravention of order" shall be added at the end.